

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No.246/2018
MA No.249/2018**

New Delhi this the 19th day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Bishan Dev Rai S/o Lt. Shri Kallar Raj
Aged about 60 years, Post-Elect II (Retd.)
R/o-v-1/58, Budh vihar, Phase-1
Delhi – 110 086.

2. Bal Kishan S/o-Lt. Shri Gopal Dutt
Aged about-61, Post-Elect-II (Retd.)
R/o-Sec-21/Pocket-5, Flat No.28
Rohini – 110 085.
(all Group 'C') Applicants
(By Advocate: Shri Pushpinder Yadav)

VERSUS

1. CEO, Delhi Jal Board
Delhi Jal Board, Varun alaya
Phase-I, Karol Bagh, New Delhi.

2. The Assistant Commissioner (Admn.)
Delhi Jal Board, Varun alaya
Phase-I, Karol Bagh, New Delhi. Respondents.
(By Advocate:Shri P.K.Singh for Shri Rajeev Kumar)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard the learned counsel for the applicants and Shri P.K.Singh, learned proxy counsel for Shri Rajeev Kumar appearing on receipt of advance notice on behalf of the respondents.

2. The applicant, filed the present OA seeking the following reliefs :-

"(a) To direct the respondents to pass reasoned and speaking order on the representative of the applicant in time bound manner.

(b) To direct the respondents to give benefit of order dated 24.3.2015 & 30.4.2015 to the applicants by granting them Grade Pay of Rs.2400 & 4200 as 1st & 2nd financial upgradation with all consequential benefits from due date.

(c) To declare the action of respondents in neither revising the Grade Pay of elect II applicants to Grade Pay of Rs.2400 nor granting 1st 7 2nd financial upgradation in the Grade pay of Rs.2400 & 4200 as given to other similarly placed Fitter II as illegal, arbitrary and unjustified and issue directions to grant Grade pay of Rs.2400 instead of Grade pay of Rs.2000 and 1st & 2nd & 3rd financial upgradation to the applicants in the pay scale of Rs.5200-20200 with grade pay of Rs.2400 and pay scale of Rs.930-34800 with Grade pay of Rs.4200 & 4600 as per OM dated 09.08.1999 & 19.05.2009 with all consequential benefits including of pay.

(d) To direct the respondents to treat the applicants at par with similarly placed Pump Drivers and pump operators/Fitters II/Elect II namely Inder pal Singh & ors. in the matter of financial upgradation under ACP/MACP scheme by passing appropriate orders of granting pay scale of Rs.5200-20200 with Grade pay of Rs.2400 as 1st financial upgradation and Grade pay of Rs.2400 as 1st financial upgradation and Grade pay of Rs.4200 & 4600 in PB-2 as 2nd & 3rd financial upgradation.

(e) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case."

3. It is submitted that the applicants have made number of representations including Annexure A-3 representation dated 26.10.2017 ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the aforesaid Annexure A-3 representation dated 26.10.2017 of the applicants and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

